

(18)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.263/2000 in OA No.1848/1998

New Delhi, this 28th day of August, 2000

Hon'ble Justice Shri V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

P.D. Goyal
60A, Sagarpur
New Delhi

.. Applicant

(By Shri C.B. Pillai, Advocate)

versus

Union of India, through

1. Secretary
Dept. of Agriculture & Cooperation
Krishi Bhavan, New Delhi
2. Member Secretary
Commission for Agricultural Costs & Prices
Shastri Bhavan, New Delhi
3. Secretary
Dept. of Economic Affairs
Ministry of Finance
North Block, New Delhi .. Respondents

ORDER(in circulation)

Smt. Shanta Shastry

Review application is filed on behalf of the applicant for review of our order dated 20.7.2000 by which OA 1848/98 was dismissed being devoid of merits for the detailed reasons mentioned therein.

2. We have carefully gone through the averments made in the RA. No new facts have been brought to our notice warranting a review. We find that none of the grounds taken in the review application falls within the provisions of Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC that would warrant review of our order dated 25.7.2000. In the result the RA is rejected. No costs.

Shanta Shastry

(Smt. Shanta Shastry)
Member(A)

V.Rajagopala Reddy

(V.Rajagopala Reddy)
Vice-Chairman(J)

/gtv/

New Delhi